

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3190 of 2020

Md. Parwez Alam @ Md. Azhar Siddique..... Petitioner
Versus
The State of Jharkhand & Anr. Opp. Parties

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Akhtar Hussain, Advocate
For the State : Mrs. Leena Mukherjee, A.P.P

02/09.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the petitioner is directed to take steps for issuance of notice upon O.P.No.2, for which requisites etc. must be filed within a period of two weeks from today under both process.

4. Put up this case **after two months.**

5. In the meantime no coercive steps shall be taken against the above named petitioner in connection with Complaint Case No.200 of 2018, which is pending in the court of learned Chief Judicial Magistrate, Gumla, if the process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Fahim/-